

**Protection/Safety of Key/Eye witness**

\*278.SHRI BHARAT KUMAR RAUT:

SHRI SANJAY RAUT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what protection has been provided to the safety of the key/eye witness(es) in a criminal case under the law;

(b) whether it is a fact that in general the witness(es) are not being provided any protection for their safety resulting in their hostility; and

(c) if so, whether Government is considering to make specific provisions in the IPC/CRPC for ensuring the safety of the key/eye witness(es) of the case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Recognizing the need to provide adequate protection to the witnesses in criminal cases, the Law Commission in its 198th Report has made recommendations for Witness Identification Protection and Witness Protection Programmes. Criminal law is in the Concurrent List of the Constitution. The Report of the Law Commission has, been sent to the State Governments for their views/comments.

**Government funded highway projects**

\*279.SHRIMATI T.RATNA BAI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) what are Government funded highway projects;

(b) the details of such projects taken up during the last three years, particularly in Andhra Pradesh region; and

(c) the criteria for Government funding of such projects in Andhra Pradesh?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH): (a) to (c) This Ministry is primarily responsible for the construction, development and maintenance of National Highways only. National Highways projects are fully funded by the Central Government except those projects involving private investment through Public Private Participation mode which are partly funded. Criteria for funding are uniform for all States. The details of projects sanctioned in different States including Andhra Pradesh during the last three years are given in the Statement.

**Statement**

Year	National Highway (Original) (NH(O)) and Improvement in Riding Quality Programme (IRQP)	Maintenance & Repair (M&R)*	Central Roads Fund (CRF)	Special Accelerated Road Development Programme for North Eastern Region SARDP (NE)
1	2	3	4	5
2006-07	626	228	626	40

1	2	3	4	5
2007-08	661	326	423	22
2008-09	1089	236	1294	58

The National Highways Authority of India has awarded 19 works under NHDP (National Highway Development Project) from April, 2006 to June, 2009.

\*Information from Chhattisgarh, Goa, Gujarat, Maharashtra, M.P. Rajasthan, Tamil Nadu, Puducherry, Daman Diu & Dadra Nagar Haveli is being collected and will be laid on the Table of the House.

#### Upgrading AN-32 transport aircraft

\*280. SHRI VIJAY JAWAHARLAL DARDA:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of DEFENCE be pleased to state:

(a) whether in view of crash of Russian built AN-32 transport aircraft of the Air Force, Government has signed a deal with Ukraine to upgrade the ageing planes;

(b) if so, under what terms and conditions Government has signed a deal with Ukraine Government;

(c) what were the conditionalities at the time of acquisition of Russian AN-32 aircraft;

(d) whether the Russian Government has since followed the conditionalities in supply of AN-32 aircraft; and

(e) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e): A contract for Total Technical Life Extension (TTLE), Overhaul and Re-equipment of AN-32 fleet has been concluded with Spets Techno Export, Ukraine to overhaul and upgrade these planes, as part of the IAF fleet management approach. The project includes calendar life extension upto 40 years, overhaul and re-equipment of AN-32 aircraft. There were no conditionalities at the time of acquisition of AN-32 with the Russian Government.

#### WRITTEN ANSWERS TO UNSTARRED QUESTIONS

##### Setting up power Plants in SEZs

1951. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is difference of opinion between Department of Commerce and Department of Revenue on the question of setting up Power Plant in Special Economic Zone (SEZ);

(b) if so, the details thereof;

(c) what will be the revenue loss by means of waiver of taxes and duties to the Government if a Captive Power Plant is set up in a SEZ both in the processing or in the non-processing area; and

(d) how Government is planning to recover this revenue loss?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (d) The guidelines dated 27th February, 2009 on